

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1027/2020

UNION OF INDIA & ANR.

Appellant(s)

VERSUS

ABHIRAM VERMA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.11668/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.11671/2020-STAY APPLICATION)

Date : 15-09-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE A.S. BOPANNA

For Appellant(s) Ms. Madhvi Divan, ASG
Mr. Rajan Kr. Chaurasia, Adv.
Mr. Ayush Puri, Adv.
Ms. Aakanksha Kaul, Adv.
Ms. Preeti Rani, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Vikas Singh, Sr. Adv.
Mr. Indra Sen Singh, Adv.
Ms. Kirtika Singh, Adv.
Mr. Sarvesh Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Madhvi Divan, learned ASG, appearing for the
appellant-Union of India and Mr. Vikas Singh, learned Senior
Counsel appearing for the respondent.

Arguments concluded.

Order reserved.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER